

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. NO. 4/1996
in
O.A. NO. 420/1994

(2A)

New Delhi this the 19th day of March, 1996.

HON'BLE SHRI JUSTICE P.K.SHYAMSUNDAR, ACT. CHAIRMAN
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

P. N. Kapoor,
R/O H-3/117, Vikas Puri,
New Delhi-110018. ... Petitioner
(By Shri S. K. Sawhney, Advocate)

-Versus-

1. Shri V. K. Aggarwal,
General Manager,
Northern Railway,
Baroda House,
New Delhi.
2. Shri B. S. Aggarwal,
Chief Administrative Officer
(Construction),
Northern Railway,
Kashmere Gate, Delhi. ... Respondents

(By Shri P. S. Mahendru, Advocate)

O R D E R (ORAL)

Shri Justice P. K. Shyamsundar —

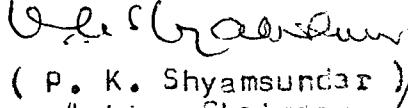
We have heard both sides. We think it unnecessary to pursue this matter further. It does transpire, however, from the statement of calculations filed by the respondents that short payment in respect of gratuity has been made in terms of the order dated 10.7.1995 in O.A. No. 420/1994, and also in the matter of commutation of pension. Learned counsel for the respondents very frankly agrees that there is mistake in computing commutation value of pension and it would be rectified. Under the first head, we find a sum of Rs.2036/- overdue as interest and in the second a sum of Rs.2504/- is due towards them. Orders of

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the Tribunal are very precise and direction to the respondents was to pay to the applicant all the retiral benefits with interest at the rate of 12% from the date they became due. In this case the applicant had retired from service on 31.10.1990. The delay in payment of DCRG is quite considerable. Therefore, the question of freezing the payment of interest and releasing it only after three months as urged by Shri Mahendru is really beside the point. The respondents have to pay interest on the totality of DCRG due and pending.

2. Computing the short payment of interest to be Rs.4620/- representing the total of Rs.2504 and Rs. 2036 (supra). ^{on other basis than counting of} With these directions this application stands disposed of finally. No costs.
3. Let a copy of this order be given dasti to the learned counsel for the respondents.


(K. Muthukumar)
Member (A)


(P. K. Shyamsundar)
Acting Chairman

/as/